

[Shri B. N. Datar.]

(ii) The Patiala and East Punjab States Union Legislative Assembly (Prevention of Disqualification) Amendment Act, 1954. [Placed in Library, see No. S-10/54.]

(iii) The Patiala and East Punjab States Union Townships Development Board Act, 1954. [Placed in Library, see No. S-11/54.]

(iv) The Patiala and East Punjab States Union Chaukidara Act, 1954. [Placed in Library, see No. S-12/54.]

(v) The Patiala and East Punjab States Union Livestock Improvement Act, 1954. [Placed in Library, see No. S-13/54.]

(1) AGREEMENTS BETWEEN THE RAJPRA-MUKH OF SAURASHTRA AND THE RESERVE BANK OF INDIA

(2) MINISTRY OF FINANCE NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): Sir, I beg to lay on the Table a copy of each of the Principal and Supplemental Agreements executed under sub-section (1) of section 21A of the Reserve Bank of India Act, 1934, on the 23rd December 1953, between the Rajpramukh of Saurashtra on the one hand and the Reserve Bank of India on the other, as required under sub-section (2) of section 21A of the said Act. [Placed in Library, see No. S-19/54.]

Sir, I also lay on the Table a copy of each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(i) Ministry of Finance (Revenue Division) Notification No. 91, dated the 26th November 1953, relating to the allowance of drawbacks on certain articles.

(ii) Ministry of Finance (Revenue Division) Notification No. 92, dated the 26th November

1953, publishing the Customs Duties Drawbacks (Cotton Cloth and Yarn) Rules, 1953. [Placed in Library, see No. S-18/54 for both (i) and (ii).]

THE CONTROL OF SHIPPING (AMENDMENT) BILL, 1954

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): Sir, I beg to move for leave to introduce a Bill further to amend the Control of Shipping Act, 1947.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Control of Shipping Act, 1947.”

The motion was adopted.

SHRI O. V. ALAGESAN: Sir, I introduce the Bill.

THE ABDUCTED PERSONS (RECOVERY AND RESTORATION) AMENDMENT BILL, 1954

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA): Sir, I beg to move for leave to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill further to amend the Abducted Persons (Recovery and Restoration) Act, 1949.”

The motion was adopted.

SHRI A. K. CHANDA: Sir, I introduce the Bill.

EXTENSION OF THE TIME FOR PRESENTATION OF REPORT OF THE JOINT COMMITTEE ON THE SPECIAL MARRIAGE BILL, 1952.

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS): Sir, I beg to move that the